

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: :HYDERABAD BENCH: :AT HYD.

CP No.31/92  
in  
OA No.1060/91

Date of Order: 24-7-1992

B.Savithri,

.. Petitioner

Vs.

1. Sri Mitra, IAS, Secretary to Govt. of India, Min. of Home Affairs, Govt. of India, New Delhi.
2. Sri R.P.Singh, Director of Census Operations, Min. of Home Affairs, Govt. of India, Hyderabad.
3. Shri Nanda, Registrar General and Census Commissioner of India, New Delhi.
4. Sri Sombulingam, Regional Deputy Director of Census Operations, Formers Region-I, Gaddiannaram, at present at Koti Region-II, Hyderabad.
5. Sri K.S.Sarma, Asst. Director, Census Operations, Somajiguda, Hyderabad.

.. Respondents

For the Petitioner : Sri M.V.S.D.Prasada Rao, Advocate

For the Respondents : Sri N.V.Ramana, Addl. CGSC  
Sri D.Panduranga Reddy, S.C. for AP

CORAM:

THE HON'BLE SRI R. BALASUBRAMANIAN, MEMBER (ADMN.)

THE HON'BLE SRI C.J.ROY MEMBER (JUDL.)

.....

X ORDER OF THE BENCH AS PER HON'BLE SRI C.J. ROY, MEMBER (J) X

This contempt petition is filed by the petitioner herein against the respondents for punishing them under the Contempt of Court Act, 1971 alleging that they have flouted the directions given in G.A.No.1060/91 dt.25-2-92.

2. The above O.A. was filed stating that the applicant was working in Census Operations Department under a contract on consolidated pay continuously for six months and that she was not regularised on the plea of reduction of establishment; the applicant was retrenched. The prayer in the said O.A. was to regularise her services in the cadre held by her or in the alternative to absorb her in State service without retrenching her.

3. The O.A. was disposed-of by an order dt. 25-2-1992 by the Tribunal with the following direction:-

" We direct the respondents to continue the applicant in the same post in which she is presently working on the same terms and conditions as before, provided there is work for her beyond 29.2.1992. The application is disposed of accordingly at the admission stage itself with no order as to costs."

This contempt petition is filed alleging that in pursuance of the orders of this Tribunal, the respondents retained the petitioner at Gaddiannaram for some time while transferring her juniors to other regional offices in the twin cities, and that the petitioner herein was asked not to attend the office ~~on~~ from 15-5-1992 on the plea that the Regional office at Gaddiannaram has been shifted to Koti office. It is also alleged that the persons who were juniors to the applicant were transferred from Gaddiannaram regional office in order to give a death blow to the applicant and others who had approached the court of law for redressal of grievances and to continue their kith and kin on extraneous considerations. It appears that the petitioner and others have also given written representation and also a telegram was issued by their counsel to the respondents. The petitioner also alleged that the action of the respondents is to thwart justice and interference with its orderly administration and that they are liable to be punished

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4. We heard Sri MVSD Prasada Rao, learned counsel for the applicant and Sri N.V.Ramana, , learned counsel for the Respondents and perused the records carefully. In a similar case viz., CP 28/92 in OA 998/91 we have held that the Respondents have not committed any wilful contempt and flouted the directions given by this Tribunal and therefore we dismiss this Contempt Petition for the same reasoning given in CP 28/92. No order as to costs.

R.Balasubramanian

(R.BALASUBRAMANIAN)  
Member (A)

ROY  
(C.J.ROY)  
Member (J)

Dated: 24<sup>th</sup> July, 1992.

80/7/92  
Deputy Registrar(Jud.)

Copy to:-

1. Sri. Mitra, I.A.S., Secretary to Govt., of India, Ministry of Home Affairs, Govt., of India, New Delhi.
2. Sri. R.P.Singh, Director of Census Operations, Ministry of Home Affairs, Govt., of India, Hyderabad.
3. Shri. Nanda, Registrar General and Census Commissioner of India, New Delhi.
4. Sri. Sombulingam, Regional Deputy Director of Census Operations Former Region-I, Gaddiannaram, at present at Koti Region-II, Hyderabad.
5. Sri. K.S.Garma, Assistant Director, Census Operations, Comajiguda, Hyderabad.
6. One copy to Sri. M.V.S.D. Prasada Rao, advocate, CAT, Hyd.
7. One copy to Sri. N.V.Ramana , Addl. CGSC, CAT, Hyd.
8. One copy to Sri. D.Panduranga Reddy, Spl. counsel for A.P. State
9. One spare copy.

Res/-

15  
29/7/92

C.P. 31/92  
O.A. 1060741

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(J)

Dated: 24/7/1992

ORDER/JUDGMENT

P.A./C.A./M.A. No. 31/92

in

O.A. No. 1060741

T.A. No.

(W.P. No. ....)

Admitted and interim directions  
issued

Allowed

Disposed of with directions

C.P Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A.Ordered/Rejected.

No order as to costs.

pvm.

